

But, at the same time, I would like to say this. If a Member just wants to make a statement of fact, that such and such allegations were there against a particular Chief Minister at one time, that there was a High Court reference or a Supreme Court order, the Chair cannot rule it out. Within this limit, the Member has to remain and proceed with his speech. (*Interruptions.*)

SHRI K. LAKKAPPA : My point was only to show how political corruption can be shielded by the Prime Minister when specific charges are made against a Chief Minister. I would like to bring to your notice the facts of the case.....

MR. CHAIRMAN : The hon. Member has to conclude.

SHRI K. LAKKAPPA : Mr. Shukla a very reasonable man and I hope that he will accept all the amendments moved by me and my friends. I will just say how political corruption will happen, how the Prime Minister and also the President and also the Home Minister will shield the Chief Ministers regarding corruption—political corruption to manoeuvre and get a constituency to stand for election and subsequent grant of illegal favours to make up for personal obligation. (*Interruptions.*) In 1962 the present Congress President was defeated. What happen was this. One MLC from Bagalkot was in the Mysore Legislative Council.....

MR. CHAIRMAN : You need not go into the details.

SHRI K. LAKKAPPA : These are facts.

MR. CHAIRMAN : It may be a fact, but this Parliament cannot sit in judgment over such matters at this stage. That is the difficulty.

SHRI K. LAKKAPPA : He wanted to become the Chief Minister of Mysore State and he get him resign and allowed.....

MR. CHAIRMAN : Now please conclude your speech.

SHRI K. LAKKAPPA : Mr. Chairman, Sir, will you kindly bear with me for a minute? I want that the Prime Minister

also should be brought within the purview of this Bill. In the year 14-2-1963 the Prime Minister.....

MR. CHAIRMAN : No please. I am sorry you are again going out of the scope of the discussion.

SHRI K. LAKKAPPA : The Prime Minister and the Chief Minister wanted to favour and also shield corrupt practices. They will have a 'Tulabaram' and immediately when the charge-sheet comes here, they will scuttle the whole charge-sheet. Therefore, I want the Chief Ministers and also the Prime Minister should be brought within the purview of this Bill.

MR. CHAIRMAN : Now the House will take up consideration of the Private Members' Business.

15.31 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Fifty-Second Report

SHRI P. N. SOLANKI (Kaira) : I beg to move :

"That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th August, 1969."

MR. CHAIRMAN : The question is :

"That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th August, 1969."

*The motion was adopted.*

#### RESOLUTION RE : NATIONALISATION OF FOREIGN TRADE, GENERAL INSURANCE, ETC.—(contd.)

MR. CHAIRMAN : I hope the speech of Mrs. Tarkeshwari Sinha is taken as concluded. She is not present in the House at present. There are some amendments to the resolution.